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O.A.No.360 of 2001

ORDER DATED 04-12-2002.

Heard Mr.B.B.N.Dwivedy, learned counsel for the Applicant and Mr.P.K.Mishra, learned Additional Standing Counsel for the Railways appearing for the Respondents and perused the records.

Mr.P.K.Mishra, learned Additional Standing Counsel for the Respondents has produced letter No. E/CC/Mech./SP/01, dated 27.11.2002 issued by the Respondents' Office addressed to the Applicant intimating her about making payment of DCRG to the extent of Rs.2,14,141/- after making necessary deduction and also enclosed the calculation sheet of family pension/DCRG payable to the Applicant. It has also been disclosed that the said amount has been paid in shape of A/c payee cheque which had been sent to the Applicant by Regd. letter No.2988 dated 28.11.2002.

In view of the above, the grievances of the Applicant has been met in full and I accept the said statement of the Respondents also. In view of the above the O.A. is accordingly disposed of. M.A. No. 344/2002 and 345/2002 stands disposed of. No costs.

W.B.S.
(B.N.SOM)
VICE-CHAIRMAN

copy of order
off.4-12-02 issued
to the Counsel
for both side.
D.B.
11.12.02
S.D.

W.P.
11.12.02